

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 203/MP/2024

Subject : Petition under Section 79(1) (b) and (f) of the Electricity Act 2003 seeking directions to Gujarat Urja Vikas Nigam Ltd. to make payment of certain amounts unilaterally deducted/ withheld from the Monthly Invoices and Debit Note/ Supplementary Invoices raised by JITPL

Petitioner : Jindal India Thermal Power Limited

Respondents : Gujarat Urja Vikas Nigam Limited and anr.

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Nishtha Kumar, Advocate, JITPL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL

Record of Proceedings

At the request of the learned counsel for the Petitioner to file its rejoinder, the hearing of the Petition was adjourned.

2. The Petitioner is permitted to file its rejoinder, on or before **28.3.2025**, after serving a copy to the Respondents.
3. The matter will be listed for hearing on **6.5.2025**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

